

Bill No. 264 of 2019

THE FOOD SAFETY AND STANDARDS
(AMENDMENT) BILL, 2019

By

SHRI RAHUL SHEWALE, M.P.

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BILL

further to amend the Food Safety and Standards Act, 2006.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Food Safety and Standards (Amendment) Act, 2019.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

34 of 2006.

2. In section 19 of the Food Safety and Standards Act, 2006 after the words “contain”, the words “sugar in excess of the limit prescribed or” shall be inserted.

Amendment of section 19.

STATEMENT OF OBJECTS AND REASONS

It has been seen that many food items consist of excess sugar levels which are harmful especially for the persons suffering from diabetes. The need is to put a limit within which sugar shall be contained in any food item.

Moreover, if any food product contains more than the approved sugar level, punishment should be awarded.

The Bill, therefore, seeks to amend the Food Safety and Standards Act, 2006 with a view to prohibit use of excess limit of sugar in any article of food.

Hence this Bill.

NEW DELHI;
October 25, 2019

RAHUL SHEWALE

ANNEXURE

THE FOOD SAFETY AND STANDARDS ACT, 2006

(34 OF 2006)

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CHAPTER IV

GENERAL PROVISIONS AS TO ARTICLES OF FOOD

19. No article of food shall contain any food additive or processing aid unless it is in accordance with the provisions of this Act and regulations made thereunder.

Use of food additive or processing aid.

Explanation.—For the purposes of this section, “processing aid” means any substance or material, not including apparatus or utensils, and not consumed as a food ingredient by itself, used in the processing of raw materials, foods or its ingredients to fulfil a certain technological purpose during treatment or processing and which may result in the non-intentional but unavoidable presence of residues or derivatives in the final product.

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(Shri Rahul Shewale, M.P.)